

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Original Application No.332/000643/2019

This the 28th day of February 2020

HON'BLE MR. DEVENDRA CHAUDHRY, MEMBER (A)

Mahesh Gurnani, aged about 59 years, s/o Sri P. Gurnani, r/o 103 LDA Colony, Kanpur Road, Lucknow.

.....Applicant

By Advocate : Shri Dharmendra Awasthi

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Workshop Manager, Carnage & Wagon Workshop, Alambagh, Lucknow.
3. Chief Medical Superintendent, Divisional Hospital, Northern Railway, Lucknow.

... Respondents

By Advocate : Smt. Pyayagmati Gupta

ORDER (ORAL)

Delivered By Hon'ble Mr. Devendra Chaudhry-M-A

The present Original Application has been filed by the applicant challenging the inaction on the part of the respondents for not granting the payment of interest @12% per annum on the delayed payment of compensation awarded by the respondents which is stated to be admissible as per law inspite of several representation given by the applicant.

2. Learned Counsel for the Applicant is submitting that the purpose would be served if a direction is given to the

respondents to decide the representation of the applicant dated 08.4.2019 (Annexure-14) which has not been decided till date.

3. Learned Counsel for the Respondents has nothing further to add.

4. Accordingly, In the interest of justice, the O.A is disposed of with a direction to the Respondents to decide the representation of the applicant dated 08.4.2019 (Annexure-14) by passing a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order. It is made clear that no order has been passed as to the merits of the case.

5. Accordingly, the O.A is disposed of. No order as to cost.

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